

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**LOK SABHA**

**UNSTARRED QUESTION NO.2847**

TO BE ANSWERED ON WEDNESDAY, THE 2<sup>ND</sup> AUGUST, 2017

**Assignments for Judges Post Retirement**

2847 SHRIMATI DARSHANA VIKRAM JARDOSH:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has banned Judges from taking any allied judicial assignments for minimum two years after their retirement;
- (b) if so, the details thereof and the action taken by the Government on defiant judges; and
- (c) if not, the reasons therefor and the steps proposed to be taken by the Government in this regard?

**ANSWER**

MINISTER OF STATE FOR LAW AND JUSTICE & ELELCTRONICS  
AND INFORMATION TECHNOLOGY

**(SHRI P.P. CHAUDHARY)**

- (a) No Sir.
- (b) to (c): In the Constitution, there is no bar on the Judges for taking up post retirement jobs. Besides, the Chairpersons and Members in many of the Tribunals, Commissions and Authorities are required to be appointed from amongst the retired judges of the High Courts/Supreme Court or from amongst the retired judges of the State Judicial Services.

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